

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:543

ANSWERED ON:26.11.2014

VIOLATION OF RTE ACT

Saraswati Shri Sumedhanand;Singh Deo Shri Kalikesh Narayan

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether some private schools of the country are running separate classes for Economically Weaker Sections (EWS) category students which is in violation to the Right to Education Act (RTE);
- (b) if so, the number of incidents of discrimination and biased attitude that came to light in various States including Rajasthan during the last two years and the current year; and
- (c) the mechanism existing with the Government for ensuring strict compliance of guidelines under RTE?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) & (b): No such incident has been reported by the State Governments including Rajasthan.

(c): Complaints on non-compliance of the provisions of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 are immediately referred by the Central Government to the concerned State/UT for remedial action. In addition, local grievance redressal mechanisms by State Governments and the setting of a State Commission for Protection of Child Right (SCPCR) at State level and the National Commission for Protection of Child Right (NCPCR) at national level, also redress grievances with regard to the implementation of the RTE Act.